GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION No.921 TO BE ANSWERED ON 07.02.2020

HONORARIUM FOR AANGANWADI WORKERS

[†]921. SHRI RAVINDRA KUSHWAHA: SHRI VIJAY BAGHEL: SHRI OMPRAKASH BHUPALSINH ALIAS PAWAN RAJENIMBALKAR:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of Anganwadi Workers (AWWs) in the country, State/UT-wise;
- (b) the details of salary and honorarium being paid by the Government to the AWWs along with the prescribed fund sharing ratio between Centre and States;
- (c) whether the Government is contemplating to increase the honorarium of Anganwadi workers and if so, the details thereof;
- (d) whether the Government proposes to appoint these AWWs as permanent employees and if so, the details thereof along with the eligibility criteria prescribed for such appointments;
- (e) whether the Government is planning to implement the recommendations of the Parliamentary Committee constituted under the chairmanship of Dr. ChandreshKumari; and
- (f) if so, the details thereof along with the time by which these recommendations are likely to be implemented and if not, the reasons therefor?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

- (a) State/UT-wise number of Anganwadi Workers (AWWs) in the country isannexed.
- (b) Currently, Government is providing honorarium to Anganwadi Workers (AWWs) @ ₹ 4,500/- per month; AWWs at mini-AWCs @ ₹ 3,500/- per month; and Anganwadi Helpers (AWHs)@ ₹ 2,250/- per month. The Government is also providing performance linked incentive of ₹ 250/- per month to AWHs effective from 1st October, 2018. AWWs are paid performance linked incentive of ₹ 500/- per month for using ICDS-CAS (Common Application Software) under POSHAN Abhiyaan. In addition to this, most of the States/UTs are also providing monetary incentives to these workers out of their own resources.

Under the Anganwadi Services Scheme, the funding pattern between Centre and States/UTs is as under:

Category of States/UTs	(Components		
	General	Salary	SNP	
States/UTs with Legislature	60:40	25:75	50:50	
NE/Himalayan States& UT of J&K	90:10	90:10	90:10	
UT Without Legislature	100:0	100:0	100:0	

- (c) Presently, there is no proposal under consideration to increase the honorarium of Anganwadi Workers.
- (d) AWWs/AWHs are honorary workers who come forward to render their services on payment of monthly honorarium. In view of the very nature of the role of Anganwadi Workers/Helpers, it is not feasible to declare them as regular/permanent employees. Hon'ble Supreme Court of India in a ruling of 07.12.2006 in Civil Appeal No. 4853-4957 of 1998 – State of Karnataka & Ors. vs. Ameerbi&Ors. has held that Anganwadi Workers/Helpers do not hold any civil post.
- (e) & (f) Out of 16 recommendations/observations made by the Dr. ChandreshKumari Committee, 14 recommendations have been implemented. Pursuant to the observations made by the Committee in its Sixteen Report, Ministry of Women & Child Development has furnished action taken report to the Committee.

STATEMENT REFERRED IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION No. 921 FOR 07.02.2020 REGARDING HONOURARIUM FOR ANGANWADI WORKERS ASKED BY SHRI RAVINDRA KUSHWAHA, SHRI VIJAY BAGHEL AND SHRI OMPRAKASH BHUPALSINH ALIAS PAWAN RAJENIMBALKAR

S no.	State/UT	Number of AWW		
		Sanctioned	In-position	
1	Andhra Pradesh	55607	53942	
2	Telangana	35700	34164	
3	Arunachal Pradesh	6225	6225	
4	Assam	62153	60942	
5	Bihar	115009	105383	
6	Chhattisgarh	52474	50030	
7	Goa	1262	1198	
8	Gujarat	53029	51524	
9	Haryana	25962	25152	
10	Himachal Pradesh	18925	18759	
11	Jammu & Kashmir	31938	29830	
12	Jharkhand	38432	37821	
13	Karnataka	65911	64440	
14	Kerala	33318	33115	
15	Madhya Pradesh	97135	96119	
16	Maharashtra	110486	105592	
17	Manipur	11510	11302	
18	Meghalaya	5896	5879	
19	Mizoram	2244	2244	
20	Nagaland	3980	3980	
21	Odisha	74154	70188	
22	Punjab	27314	26652	
23	Rajasthan	62010	61593	
24	Sikkim	1308	1301	
25	Tamil Nadu	54439	49182	
26	Tripura	10145	9911	
27	Uttar Pradesh	190145	171245	
28	Uttarakhand	20067	19521	
29	West Bengal	119481	107939	
30	A & N Islands	720	719	
31	Chandigarh	450	450	
32	Delhi	10897	9353	
33	Dadra & N Haveli	302	302	
34	Daman & Diu	107	98	
35	Lakshadweep	107	107	
36	Puducherry	855	780	
	Total	1399697	1326982	

State/UT-wise details of sanctioned and In-position number of AWWs

(As on 30.09.2019)